

**HIGH COURT OF KARNATAKA  
BENGALURU**

July 14, 2020

**NOTICE**

**(ONLY APPLICABLE FOR DISTRICTS WHEREIN LOCKDOWN IS  
DECLARED SUCH AS BENGALURU URBAN, BENGALURU RURAL,  
DHARWAD, D.K., MANGALURU AND KALABURAGI DISTRICTS,  
AS WELL AS RAICHUR CITY AND SINDHANUR CITY IN  
RAICHUR DISTRICT)**

The Government of Karnataka and the District Administrations have declared lockdown to the above said Districts from 8.00 p.m. on 14.07.2020 to prevent spreading of pandemic COVID-19. Hence, it is required to monitor the limited functioning of the Courts in these Districts during this period and hence the following order has been passed:

- 1) All the District and Trial Courts, Family Courts, Labour Courts and Industrial Tribunals in these Districts shall have limited functioning from 11.00 a.m. to 2.00 p.m. during this lockdown period from 15.07.2020 until lockdown is lifted.
- 2) The e-filing shall be continued in respect of extreme urgent matters.
- 3) The Principal District and Sessions Judges / Unit heads will attend the e-mails requesting for e-filing and virtual hearing and will issue reply intimating the date fixed or rejection of request.
- 4) Only extreme urgent matters shall be entertained during this lockdown period, that too through Video Conferencing only.

- 5) The respective Principal District and Sessions Judges / Unit Heads shall decide how many Courts should function during this period of lockdown through Video Conferencing only.
- 6) No physical hearing shall be conducted in this period.
- 7) The Principal District and Sessions Judges / Unit Heads shall take necessary steps for adjournments of the matters already listed during the lockdown period. By using facility of bulk adjournments, dates will be fixed after three weeks.
- 8) The staff strength shall also be reduced proportionately as per requirement and the concerned Principal District and Sessions Judges / Unit heads shall ensure that the staffs while attending the Court shall carry their necessary Identity Cards. In any case, the staff strength shall not exceed 25%.
- 9) The other advisories issued by the High Court of Karnataka shall be followed scrupulously.
- 10) Subject to the modifications as mentioned above, the SOP dated 10.07.2020 shall continue to operate.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL